

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 8760/2018

(Arising out of impugned final judgment and order dated 22-03-2018 in CRLA No. 60/2001 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

RAKESH KUMAR GUPTA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.137247/2018-EXEMPTION FROM FILING O.T. and IA No.137246/2018-PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP(Crl) No. 6910/2019 (II)

Date : 20-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s)

Mr. Mudit Sharma, AOR

Mr. V.K. Shukla, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamendra Mishra, AOR

For Respondent(s)

Mr. Satwik Misra, Adv.
Ms. Gunjan Dogra, Adv.
Ms. Udit Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated on behalf of the respondent(s) seeking adjournment, re-list after six weeks.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR